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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

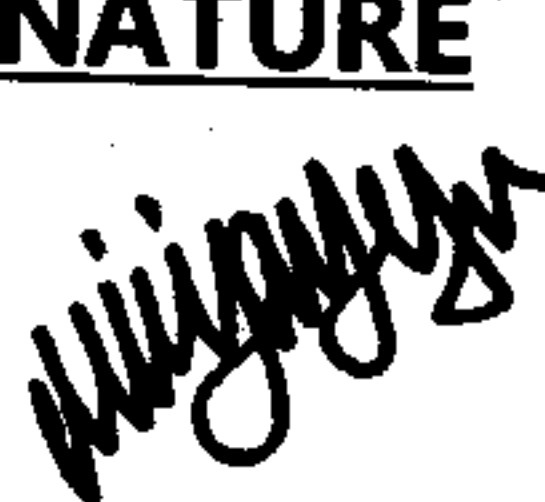

**IA 161/2017 with C.P. No. 75/241/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

Name of the Company: Bhopal Motors Pvt. Ltd.  
V/s.  
Shakti Cold Storage (India) Pvt Ltd.

Section of the Companies Act: Section 241 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VIJAYESH ATRÉ	ADVOCATE	PETITIONERS	
2.	PREMAL NANAVATY	ADVOCATE	RESPONDENTS	
3.	NIKUNT RAVAL	ADVOCATE	RESPONDENTS	

**ORDER**

Learned Advocate Mr. Vijayesh Atré present for Original Petitioner. Learned Advocate Mr. Premal Nanavaty with Learned Advocate Mr. Nikunt Raval present for Original Respondents.

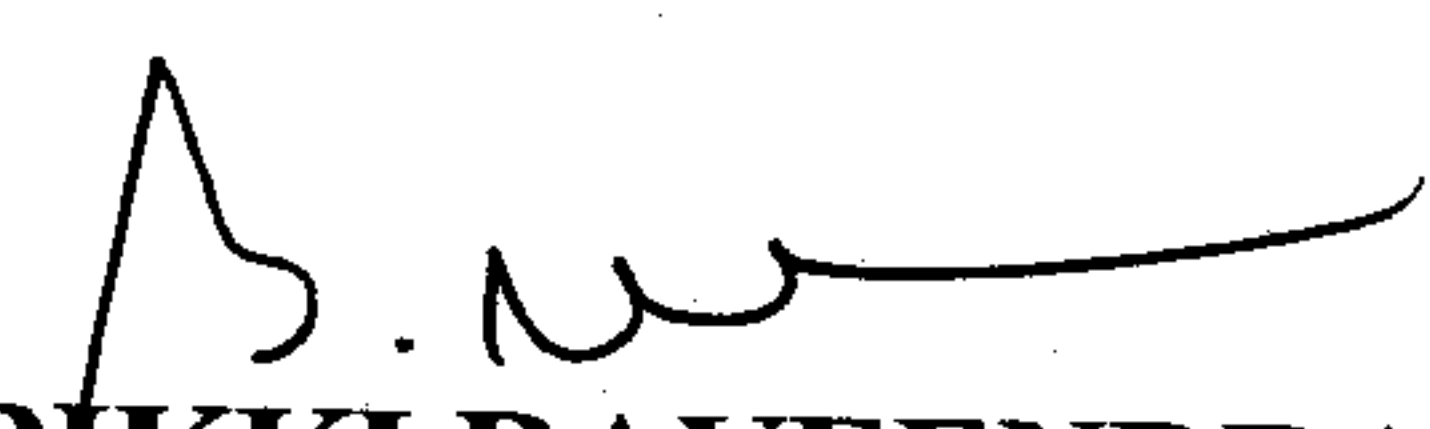
Translated document filed.

Additional affidavit filed by Original Respondents on 25.10.2017 is taken on record.

Petitioner shall file reply affidavit within two weeks serving a copy in advance to Respondents.

List the matter on 08.12.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 26th day of October, 2017.